

pollution is created by the Mathura refinery, the studies have been made. It is within the prescribed limits and it is not dangerous to the monuments there.

WRITTEN ANSWERS TO QUESTIONS

[English]

Bookings for Maruti Car

*264. SHRI THAMPAN THOMAS : Will the Minister of INDUSTRY be pleased to state :

(a) the number of applicants for Maruti car for the bookings which closed in November, 1986;

(b) the amount of deposits collected from the applicants;

(c) in how many years time Maruti Udyog will be able to supply the cars for which bookings have been made; and

(d) whether Government propose to allow Maruti Udyog Limited to establish another factory in Kerala to meet the increasing demand for Maruti car ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES IN THE MINISTRY OF INDUSTRY (PROF. K. K. TEWARY) : (a) 1,57,018.

(b) Maruti Udyog Ltd. collected Rs. 157.018 Crores as initial deposits.

(c) Maruti Udyog Ltd. expect to supply cars against these bookings by early 1990.

(d) There is no such proposal.

Ceiling on petrol and diesel

*265. SHRI P. KOLANDAIVELU : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Government had imposed any ceiling on sale of petrol and diesel to the dealers through the oil companies; and

(b) if so, whether such ceilings have been lifted ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT) : (a) No, Sir.

(b) Does not arise.

[Translation]

Working of scheme for self-employment to educated unemployed Youths

*266. SHRI SHANTI DHARIWAL : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have enquired into the causes of failures in the enterprises started by most of the unemployed youths who were given loans under the Scheme for providing Self-Employment to the Educated Unemployed Youths;

(b) if so, the States where such inquiry has been made and the findings thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : (a) to (c). An evaluation was carried out in 1985 in one selected district in each State/ Union Territory in respect of cent per cent cases sanctioned upto 31.3.1984, where the disbursement of loan had taken place. The study was carried out with a limited objective to ascertain whether loans given under the scheme had actually been utilised or not by the beneficiaries for the purpose for which they were sanctioned. The evaluation indicated that the scheme even in the first year of its operation i.e. 1983-84 had made an impact and the majority of the beneficiaries had utilised the loans for the purpose for which these loans were disbursed.

[English]

High Court Judges

*267. SHRI SYED SHAHABUDDIN : Will the Minister of LAW AND JUSTICE be pleased to state :